

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.257/2017

In the matter of :

Pr. Commissioner of Income Tax, Delhi-6

....PETITIONER

Vs.

Registrar of Companies in the matter of
Nidhi Garments (P) Ltd

... RESPONDENT

SECTION :

Under Section 252 (1) & 252 (3)

Order delivered on 18.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Zoheb Hussain, Advocate
Sr. Standing Counsel, Revenue

For the RD (N)

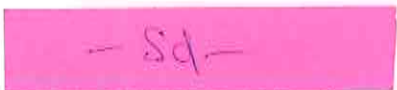
: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned representative for the Revenue/ petitioner is present. Ld. representative for the ROC is also present and seeks some time to respond the Appeal filed by the Revenue.

Taking into consideration the said representation of the Ld. representative for the ROC, two weeks time is granted. ROC to file their reply/observations along with documents pertaining to the availment of the Scheme as furnished by the Company which has been struck off and individual Affidavits given by the Directors and Certificates issued by the Chartered Accountant disclosing the details in relation to the Exit Scheme. An advance copy of the reply along with the documents as directed to be filed shall also be furnished to the Ld. representative for the Revenue. Revenue to file its rejoinder, if any, on or before the next date of hearing which is fixed for 22.1.2018.

List on 22.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit